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## KARNATAKA LEGISLATURE (RATE OF RENT FOR ACCOMMODATION TO MOFUSSIL MEMBERS) RULES, 1968

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# KARNATAKA LEGISLATURE (RATE OF RENT FOR ACCOMMODATION TO MOFUSSIL MEMBERS) RULES, 1968

In exercise of the powers conferred by sub-section (1) of Section 15 of the Karnataka Legislature Salaries Act, 1956 (Karnataka Act 2 of 1957), the Government of Karnataka hereby makes the following rules, namely:-

### 1. Title and commencement :-

- (1) These rules may be called the Karnataka Legislature (Rate of Rent for Accommodation to Mofussil Members) Rules, 1968.
- (2) They shall come into force at once.

### 2. Rate of Rent :-

The rent payable by a member for the accommodation provided in the Legislators' Home under clause (d) of Section 12 of the Karnataka Legislature Salaries Act, 1956, shall be  $^{1}$  [two rupees] per day.

1. Substituted for the words "four rupees" by GSR 309, dated 31-8-1968, w.e.f. 5-9-1968